on 14th November, 1964. Expenditure so far incurred on this organisation is given befow :---

 Rs.

 1964-65
 50,000

 1965-66 (up to 28-2-66.)
 2,12,500

पाकिस्तानी घुसपैठिये

376 श्री भगवत नारायग भागंव : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि गत दो महीनों के दौरान आसाम से कितने पाकिस्तानी घुसपैठिये निकाले गये या पाकिस्तान को वापस भेजे गये ?

†[PAKISTANI INFILTRATORS

376. SHRI B. N. BHARGAVA : Will the Minister of HOME AFFAIRS be pleased to state the number of Pakistani infiltrators who were deported or sent back to Pakistan from Assam during the last two months ?]

गृह मंत्रालय में राज्य मंत्री (श्री जयसुखलाल]

हाषों) : दिसम्बर, 1965 और जनवरी, 1966 के महीनों के बारे में सूचना उपलब्ध है । इन महीनों में 5,805 पाकिस्तानी षुसंषैठिये आसाम से पाकिस्तान को वापस मेर्जे गए ।

t[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): During the months of December, 1965 and January, 1966, for which information is available 5805 Pakistani infiltrators were sent back to Pakistan from Assam.]

एक पुस्तक के आयात पर रोक

377. श्री महाबीर दास ः क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सऱकार ने ''दी कायसिस आफ इण्डिया'' नामक पुस्तक के भारत में आयात करने पर रोक लगा दी है; और

(ख) क्या उक्त पुस्तक को जब्त करना सरकार के लिये संभव नहीं हो सका है ? TEBAN ON IMPORT OF A BOOK

377. SHRI MAHABIR DASS: Will the Minister of Homa Appanes be pleased to state:

(a) whether Government have banned the import into India of a book entitled "The Crisis of India"; and

(b) whether Government have not found it possible to proscribe the said book 7]

गृह-कार्य मंत्रालय में उपमंत्री (श्री बी॰ सी॰ जुक्ल) : (क) नवम्बर, 1965 में सीमा-गुल्क अधिनियम, 1962 के अधीन इस पुस्तक की प्रतियों का भारत में आगामी निर्यात निपिद्ध कर दिया गया था ।

(ख) कानूनी सलाह इस पुस्तक को निवैध घोषित करने के विरुद्ध थी ।

¹[THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI V. C. SHUKLA): (a) Further import into India of copies of the book was prohibited under the Customs Act, 1962, in November, 1965.

(b) Legal advice was against the proscription of the book.]

RELAXATION OF PROHIBITION BULES IN STATES

378. SHRI SITARAM JAIPURIA : SHRI R. S. KHANDEKAR : SHRI RAM SAHAI :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) which State Governments have relaxed rules regarding prohibition in their States recently; and

(b) what is the reaction of the Central Government to this relaxation ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI V. C. SHUKLA): (a) The Maharashtra and Mysore Governments have liberalised the conditions for the issue of permits for possession and consumption of liquor on grounds of health.